

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHC/RG/C-19/2020-38

Dated Shimla, the 26th November, 2020.

ORDER

In view of the spur in COVID-19 cases, it is hereby ordered that all the Class-III, Class-IV and Daily Wagers employees of the Subordinate Courts shall attend the office in alternate day(s). The Presiding Officer(s) shall prepare the roster in such a manner that at least 50% of the Class-III & Class-IV employees shall attend the office.

Employees shall not leave the station except express approval of the Presiding Officer(s). The employees, who do not attend office on any particular day, shall not leave the station, be available on telephone or other means of communication and will attend office, if called for, any exigency of work.

Unnecessary visits/movements in crowded/community spread prone places shall be avoided by all the employees and leave/Station leave shall be availed in exceptional circumstances. The employees, who intend to proceed outside the headquarter(s) on any kind of leave for more than three days, shall produce Rapid Antigen Test (RAT) report. The instructions regarding social distancing issued by this High Court as well as by the Competent Authority(s) are to be adhered to in letter and spirit.

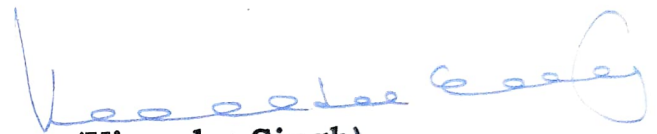
Contd.P/2

In case anyone is found positive for COVID-19, then the officials, who remained in his/her primary contact, shall follow the SOPs/guidelines of the Government.

The above instructions are issued in addition to the earlier instructions pertaining to COVID-19 management. Any violation of the instructions shall be viewed seriously.

These instructions shall remain in force till further order and subject to further modification.

BY ORDER



**(Virender Singh)
Registrar General**

Endst. No.HHC/RG/C-19/2020-38

Dated:-26.11.2020.

Copy forwarded to all the District and Sessions Judges for necessary action.



Registrar General